

15.	Shri S. Ramadorai, Vice Chairman of TCS	Member
16.	Mr. Nandan Nilekani, Chairman of Unique Identification Authority of India (UIDAI)	Member
17.	Mr. Manish Sabharwal, CEO, Team Lease	Member
18.	Smt. Laila Tayabji, Chairperson of Dastkar	Member
19.	Smt. Renana Jhabwala, National Coordinator SEWA	Member
20.	Shri Rajendra Pawar, Chairman and Co-founder NIIT Group	Member
21.	Principal Secretary to PM	Member Secretary

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**Domestic workers under RSBY**

2136. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a task force has recommended bringing domestic workers under the ambit of the flagship Rashtriya Swasthya Bima Yojana (RSBY);
- (b) if so, the details thereof and the reaction of Government thereto;
- (c) whether the task force has also made recommendation with regard to skills training and re-skilling programme as initiated by the International Labour Organisation (ILO);
- (d) if so, the details thereof; and
- (e) the other recommendations made by the task force?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The Task Force on Domestic workers, set up in the Ministry of Labour and Employment in 2010, recommended for extension of Rashtriya Swasthya Bima Yojana (RSBY) to the domestic workers.

(c) and (d) One of the recommendations of the Task Force was that the skill land re-skill training program initiated by International Labour Organisation (ILO),

Ministry of Labour and Employment and Delhi Government should be scaled up and replicated in different states of India in a phased manner.

- (e) The other major recommendations of the Task Force are as under:
  - (i) Extension of the welfare schemes to the domestic workers including health and Maternity benefit, Death and Disability benefit and old age benefits.
  - (ii) Domestic workers should be identified and registered by the State Labour Departments.
  - (iii) The domestic work should be included in the Central List of scheduled employment vide a notification under the Minimum Wages Act, 1948 for fixation and enforcement of minimum wages in respect of domestic workers. The State Government which have not fixed minimum wages for domestic work should fix minimum rates of wages for domestic workers.
  - (iv) Mandatory registration of all placement agencies and individuals providing placement, sourcing and recruitment service relating to domestic work under Shops and Establishment Act.
  - (v) Formulation of National Policy for the Domestic Workers.

**Labourers in the organised and unorganised sectors**

†2137. SHRI THAAWAR CHAND GEHLOT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has ascertained the number of labourers working in organised and unorganised sectors in the country through National Sample Survey Organisation;
- (b) if so, the details of the labourers working in organised and unorganised sectors in the country; and
- (c) the facilities being provided to the labourers as mentioned in part (a) and (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Reliable estimates of

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† Original notice of the question was received in Hindi.